

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-326
CP - 161/241/242/ND/2019

IN THE MATTER OF:

Govind Mutha

....Applicant

Vs

M/s. Sumanglam Traexim Pvt. Ltd.

....Respondent

SECTION

Under Section – 241-242

Order delivered on 31.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. P Nagesh, Adv. Harshal Kumar

For the Respondent

: Mr. Alok Pandey, Ld. ARoC, Adv. Manisha Chaudhary,
Adv. Mansumyer Singh

ORDER

Ld. Counsel for respondent no. 2 to 7 & 9 to 13 has put in appearance and seeks time to file reply. None present on behalf of respondent no. 1 & 8.

Petitioner is directed to take fresh issue fresh notice upon the respondent no. 1 & 8. Affidavit of service be filed 2 days before the next date of hearing. In the meantime, remaining respondents are directed to file their reply.

List the case on **02.03.2020** till then status quo shall be maintained

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(K.K. VOHRA)
MEMBER (T)

(Chirag)

sdl-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)